

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 244 of 2013
& IA No. 61 of 2014

Dated : 6th February, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

The Tata Power Co. Ltd. ... Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission ... Respondent(s)

Counsel for the Appellant(s) : Mr. Ramji Srinivasan, Sr. Adv.
Ms. Prerna Priyadarshini

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan
Mr. Raunak Jain

ORDER

Mr. Buddy A. Ranganadhan, Learned Counsel undertakes to file vakalatnama on behalf of Respondent no.1. He seeks for some time to file the reply. Accordingly, he is directed to file the same on or before 21.02.2014 after serving copy on the other side.

We have heard the Learned Senior Counsel for the Appellant in IA no. 61 of 2014 for amending the Appeal. The IA no. 61 of 2014 is allowed.

Post the matter on **07.03.2014.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson